## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/45/IB/2018

NAME OF THE PETITIONER(S)

: VOLTAS LTD

NAME OF THE RESPONDENT(S)

: MARG LTD

**UNDER SECTION** 

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

V. J. ARUL RAJ

V. PRASHANTH KIRAN

Coursel for responden

y Comfed for Postitioned

Rahul Unuikrighan

## **ORDER**

Representing Counsel for petitioner/Financial Creditor present and stated that the counsel on record could not attend the Tribunal today as he is held up at Delhi and has sent a letter in this regard. Counsel for respondent present and stated that he has not received a copy of the petition. Counsel for petitioner is directed to furnish a copy of the petition and other documents in support of the petition to the other side for filing counter. The matter is adjourned at request for hearing submissions by both the parties. Put up on 05.02.2018.

(S VIJAYARAGHAVAN) Member(Technical)

(K ANANTHA PADMANABHA SWAMY) Member(Judicial)